

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 1657**

**TO BE ANSWERED ON FRIDAY, THE 11<sup>TH</sup> FEBRUARY, 2022**

**TRANSLATION OF AUTHORITATIVE TEXTS**

**1657 Shrimati Goddeti Madhavi:  
Dr. Beesetti Venkata Satyavathi:  
Dr. Sanjeev Kumar Singari:  
Shri M.V.V. Satyanarayana**

**Will the Minister of Law & Justice be pleased to state:**

- (a) Whether the process of Translation of Statutes/Rules in Scheduled Languages has been slowed down, if so, the details thereof and the reasons therefor; and**
- (b) Whether the Government has undertaken any steps to expedite the process of the translation works of authoritative texts of Constitution of India and Central Acts in all regional languages mentioned under the Eight Schedule, if so, the details therefore:**

**ANSWER**

**MINISTER OF LAW AND JUSTICE  
(SHRI KIREN RIJJU)**

- (a) No, Sir.**
- (b) Yes Sir. The Constitution of India has been translated and uploaded in 16 regional languages and the translation in 5 languages i.e. Dogri, Kashmiri, Bodo, Santhali and Maithili is in progress. The Authoritative Texts of Central Acts in Regional Languages has been translated in 11 languages viz. Assamese, Bengali, Gujarati, Kannada, Malayalam, Marathi, Odia, Punjabi, Tamil, Telugu and Urdu. As on date total number of 1528 Central Acts have been translated and published as authoritative text in above regional languages mentioned in the Eighth Schedule.**